

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:3903
ANSWERED ON:20.04.2010
ACREAGE UNDER SPURIOUS COTTON SEEDS
Balram Shri P.

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether major portion under cotton acreage have been reported to be under spurious seeds in the country;
- (b) if so, the details thereof, State-wise alongwith the percentage of such acreage; and
- (c) the measures taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (c): No such report has been received from the states. However, adequate provisions are available under Seeds Act, 1966, Seeds Rule, 1968 and Seeds (Control) Order 1983 to curb the sale of fake/inferior/spurious seeds. Further, the Inspectors notified under relevant provisions of these legal instruments have powers to draw the samples, seize the stock and issue 'Stop Sale' order in case the commodities under reference contravene the provisions of law. The progress report of the Seed Law Enforcement for the last three years, State-wise is at Annexure I to III.